

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Date 13/04/2012

Appeal No. E/938 /2011 - EX[DB]

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S PRERNA SYNTEX,
RIICO INDUSTRIAL AREA, NEEMRANA, DISTT.
ALWAR.
M/S PRERNA SYNTEX,

Appellant
Vs
Respondent

C.C.E. JAIPUR I

2012 EX[DB] dated 11-4-12

I am directed to transmit herewith a certified copy of **Final order No.A/434/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE
CIRCLE, "C" SCHEME, JAIPUR
302005.

2. Adv. / Consult

*SH. BIPIN GARG, ADV.,
B-1/1289-A, VASANT KUNJ,
N. DELHI-70*

3. C.D.R

4. Bar association. CESTAT. New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 11.4.2012

Central Excise Appeal No.938 of 2011

Arising out of order in appeal No.552-553(DKV)CE/JPR-I/2010 dated 30.12.2010 passed by Commissioner (Appeals), Central Excise & Customs, Jaipur I.

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Prerna Syntax

..

Appellants

Vs.

C.C.E., Jaipur

..

Respondent

None for the appellants

Present Shri S.R. Meena, A.R. for the respondent

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Mr. Rakesh Kumar, Technical Member

FINAL Order No. A/434/2012 EX (BR)

Per Justice Ajit Bharihoke (oral):

Learned Authorised Representative for Revenue submits that the appellant has failed to comply with the direction of the Tribunal calling upon him to deposit 50% of the duty confirmed against him within eight weeks from the date of the order despite extension granted by the Tribunal. Thus, he prays for dismissal of the appeal.

2. No one has turned up on behalf of the appellant. Taking into consideration the absence of the appellant and the fact that he has failed to comply with the direction issued under Section 35F of the Central Excise Act, 1944, we are left no alternative but to reject the appeal. Appeal is accordingly rejected.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Technical Member

scd/